

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:792
ANSWERED ON:05.12.2003
BENAMI TRANSACTIONS (PROHIBITION) ACT, 1988
VILAS BABURAO MUTTEMWAR

Will the Minister of FINANCE be pleased to state:

- (a) whether there have been a large number of cases of benami transactions and the Government propose to frame strict rules under the Benami Transactions (Prohibition) Act, 1988 ;
- (b) if so, whether the Government have examined the areas in which the benami transactions are taking place and the action taken against the people indulging in such transactions;
- (c) If so, whether the revised rules under the Act have been finalized by the Government, and
- (d) If so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHRIPAD Y. NAIK)

- (a): Although a number of benami transactions are known to be taking place, no cases have been registered under the Benami Transactions (Prohibition) Act, 1988 in the absence of the necessary rules prescribing the administrative procedures under the Act.
- (b) Does not arise.
- (c)&(d) No Sir. The Ministry of law has pointed out serious legal infirmities in the Benami Transactions (Prohibition) Act, 1988 because of which the Rules for implementation of the Act have not been framed.